

..1..

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.115/05 (OA 115/05)

Tuesday this the 22nd day of February 2005

C O R A M :

**HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER**

G.K.Anithakumari
Gramin Dak Sevak Branch Post Master,
Mukkoodu P.O., Mulavana, Kollam Division.Applicant

(By Advocate Mr.Thomas Mathew)

Versus

1. Senior Superintendent of Post Offices,
Kollam Division, Kollam 691 001.
2. Chief Post Master General, Kerala Circle,
Trivandrum.
3. Director General, Department of Posts,
New Delhi.
4. Union of India represented by its Secretary,
Department of Posts, New Delhi.Respondents

(By Advocate Mr.Sunil Jose)

This application having been heard on 22nd February 2005 the
Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that on his transfer from the post of
Gramin Dak Sevak Branch Post Master Manalil to Gramin Dak Sevak
Branch Post Master, Mukkoodu his TRCA is reduced to the minimum of
the scale. Alleging that such reduction is not called for and what the
applicant would lose is only seniority according to the DG Posts letter, the
applicant submitted Annexure A-6 representation to the 1st respondent.
The said representation has not been considered and disposed of.
Therefore, the applicant has filed this application for a declaration that the

reduction of applicant's basic pay and dearness allowance on transfer from the post of GDS BPM Manalil to the post of GDS BPM Mukkoodu is illegal and arbitrary and for a direction to the respondents to restore applicant's basic pay at Rs.1920 with effect from 6.3.2004 with D.A.

2. When the application came up for hearing Shri.Sunil Jose takes notice for the respondents. Counsel agree that the application may be disposed of directing the 1st respondent to consider and dispose of Annexure A-6 representation in the light of the instructions on the subject contained in DG's letter dated 11.2.1997 and other instructions on the subject and to give him appropriate reply within a reasonable time.

3. In the light of what is stated above the application is disposed of directing the 1st respondent to consider and dispose of Annexure A-6 representation of the applicant in the light of the instructions on the subject contained in DG's letter dated 11.2.1997 and other instructions, if any, on the subject and to give him appropriate reply within a period of two months from the date of receipt of a copy of this order.

(Dated the 22nd day of February 2005)

H.P.DAS
H.P.DAS
ADMINISTRATIVE MEMBER

asp

A.V.HARIDASAN
A.V.HARIDASAN
VICE CHAIRMAN